(B)

CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

C.C.P. No. 138 of 1996 in O.A. No. 111 of 1995

New Delhi, dated this 19th September, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

- Council of Scientific & Industrial Research Rafi Marg, New Delhi-110001.
- 2. National Physical Laboratory
 (A constituent unit of CSIR)
 Dr. K.S. Krishnan Marg,
 New Delhi-110012. ...

.... APPLICANTS

(By Advocate: Shri D.S. Adel)

VERSUS

Shri Sat Pal, R/o H-10, N.P.L. Colony, New Rajinder Nagar, New Delhi. (Appeared in person)

.... RESPONDENT

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

CSIR has filed this C.C.P. alleging contumacious disobedience of the Tribunal's order dated 26.7.95 in OA-111/95 CSIR & Anr. Vs. Sat Pal whereby respondent Shri Sat Pal had been directed to vacate the premises in question H-10, N.P.L. Colony, New Rajinder Nagar, New Delhi by 31.12.95 subject to payment of penal rent for the period of unauthorised retention of accommodation as prescribed under rules.

2. Respondent Shri Sat Pal has stated before us that he is willing to hand over the keys of the premises in question to the officers of the CSIR immediately.



- 3. Shri Adel states that if the respondent hands over possession of the premises to his clients and pays the penal rent for period of unauthorised retention of accommodation prescribed under the rules nothing would survive in the C.C.P. Accordingly we dispose this C.C.P. calling upon respondent Shri Sat Pal to hand over the possession of the premises in question to the officers of the CSIR by 5.00 p.m. on 20.9.96, and file a compliance report in the Registry which should be placed on this record. As directed in the Tribunal's order dated 26.7.95 the respondent will be liable to pay penal rent for the period of unauthorised retention of accommodation as prescribed under the rules.
- 4. This C.C.P. is disposed of accordingly. No costs.

(Dr. A. Vedavalli)

Member (J)

(S.R. Adige)

Member (A)

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